- *447. SHRI M. VALIULLA: Will the Minister for Finance be pleased to state:
- (a) whether Government have assessed the results of the experiment in the States where the agency system for the sale of National Savings Certificates has been introduced; and
- (b) if so, the result of the expert ment in each such State?

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA): (a) Yes, Sir.

- (b) The results of the experiment introduced in the three States of Madras, Bombay and West Bengal were, on the whole, satisfactory, and it has been decided to continue and extend the authorised agency system.
- SHRI M. VALIULLA: In what States is it not found satisfactory, Sir?
- SHRI A. C. GUHA: It has been introduced only in these three States and has been found satisfactory in all of them. We are now contemplating to extend it. tn other States.
- SHRI M. VALIULLA: Is this a part of the small savings scheme?
- SHRI A. C. GUHA: There are other branches also, for example, the small Savings Certificates, etc.
- SHRI M. VALIULLA: Is the Government going to introduce this system there also?
- SHRI A. C. GUHA: For the present it is to be limited to the National Savings Certificates only.
- SHRI M. VALIULLA: When was this system introduced and what was the amount collected before the agency system and what was the amount collected after the agency system?
- SHRI A. C. GUHA: It has been introduced in 1952. I think, if the hon.

Member is interested, I can give him the figures.

Bombay.—In 1949-50 it was 9 crores and odd lakhs. In 1951-52, just before the introduction of this agency system, it was Rs. 8,31,00,000.

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- Madras.—In 1949-50 it was Rs. 2,63,00,000 and in 1951-52 Rs. 2,17,00,000.
- West Bengal—In 1949-50 it was Rs. 3,40,00,000 and in 1951-52 it was Rs. 4,78,00,000.

After the introduction of the agency system, Bombay—Rs. 8,75,00,000; Madras—Rs. 1,92,00,000 and Bengal—Rs. 5,10,00,000.

SHRI M. VALIULLA: What is the target fixed for these States?

SHRI A. C. GUHA: There is no target fixed through this system. The only target fixed was the all-India target. There is a target fixed for each State and that is the total collection.

SHRI M. VALIULLA: Is not the all-India target Rs. 45 crores?

- SHRI A. C. GUHA: The hon. Member seems to know it himself. I think last year we reached the figure of about Rs. 42 crores and we expect that this year it might go beyond that
- SHRI M. VALIULLA: What happens to the amount collected in each State beyond the target fixed?
- SHRI A. C. GUHA: There is a target fixed for each State and if the target is ever reached by the State, the excess portion will be allowed to that State to spend for some development work.
- SHRI M. VALIULLA: What is the amount given to the agents as their commission?
- SHRI A. C. GUHA: I think—I am not quite sure about it—it is 1*2 or 1*25 per cent.

SHRI M. C. SHAH: It is 1.14 per jeent.

Oral Answers

STRENGTH OF THE MYSORE STATE FORCES BEFORE INTEGRATION

- •448. SHRI M. VALIULLA: Will the Minister for DEFENCE be pleased to state:
- (a) the strength of the State Forces in all units in Mysore State before integration; and
- (b) how many of them were absorbed in each unit of the Indian Army integration took place?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) 3,892.

(b) Unit-wise information about absorption in the Indian Army is not available, but the following were taken into the Indian Army after integration or on integration: -

Officers		34
JCOs	 2	17
ORs. &NCs(E)		1,179

TOTAL 1,260

SHRI M. VALIULLA: Are these 1,260 out of the 3,900, Sir?

SARDAR S. S. MAJITHIA: Yes.

SHRI M. VALIULLA: What happened to the rest of the personnel, Sir?

SARDAR S. S. MAJITHIA: From the remainder 1,463 have been absorbed in the various schemes of the Central and State Governments, thus leaving a balance of only 1.169.

SHRI GOVINDA REDDY: Out of those who were taken into the Indian Army were any disbanded later on?

SARDAR S. S. MAJITHIA: Yes. A few were disbanded because the units were again disbanded.

SHRI GOVINDA REDDY: May I know how many officers and how many JCOs were disbanded?

to Questions

SARDAR S. S. MAJITHIA: I have not got the figures, but, as I have already said, the position is not so bad. Because out of the 92 officers in the Mysore State Forces, nine were ineligible because they were over-age. Three did not opt for service in the Indian Army and there remained 80. These 80 officers were all screened and only 41 were found acceptable. Out of these 41, seven again withdrew their option and thus the remaining 34 were absorbed in the Indian Army.

SHRI GOVINDA REDDY: May I know if those persons who were rejected were officers of long standing in the Army with very high qualifications and were officers who had served in battle-fields?

SARDAR S. S. MAJITHIA: It is possibly correct that they had served in battle-fields but they did not come up to the standards required in the Indian Army.

SHRI M. VALIULLA: Is it a fact that the screening was done by officers, who were below the ranks of those who were being screened?

SARDAR S. S. MAJITHIA: No, Sir.

REQUIREMENTS OF NOTICE IN REGARD TO MEETINGS OF DEFENCE SERVICES EMPLOYEES' TRADE UNIONS

- *449. SHRI K. C. GEORGE: Will the Minister for Defence be pleased to state:
- (a) whether there is any provision requiring one week's prior notice from the Defence Services employees' trade unions to hold their normal general meetings in Cantonment areas; and
- (b) if so, whether there is any proposal to do away with it?

THE DEPUTY MINISTER FOR DEFENCE (SARDAR S. S. MAJITHIA): (a) No, Sir.

(b) Does not arise.